

NOTIFICATIONS UNDER GOLD CONTROL ACT, 1968 AND CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZUL-FUARULLAH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 114 of the Gold Control Act, 1968:—

(i) The Gold Control (Grant of Certificates) Amendment Rules, 1978 published in Notification No S. O. 93 (E) in Gazette of India dated the 14th February 1978.

(ii) The Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1978 published in Notification No. S. O. 94 (E) in Gazette of India dated the 14th February, 1978

[Placed in Library. See No LT-1801/78]

(2) A copy of notification No G S. R. 314 (Hindi and English versions) published in Gazette of India dated the 4th March, 1978 under section 159 of the Customs Act, 1962. [Placed in Library See No LT-1802/78]

12.19 hrs.

RE SITUATION IN BIHAR—Contd.

MR. SPEAKER: Call attention—Shri Jyotirmoy Bosu.

SHRI VASANT SATHE (Akola): A call attention on a non-issue Tobacco is a vital issue. But on the explosive situation of growth of violence in the country you will not allow (Interruptions)

MR. SPEAKER: What is all this? I have called the call attention (Interruptions) So far as the Bihar situation is concerned, the matter .

SHRI VASANT SATHE Not only in Bihar,...

MR. SPEAKER: Each one of you has got a problem which is important. But so far as the Bihar situation is concerned.... (Interruptions) Mr. Sathe, if you are intervening, I am not going to say anything.

I wanted to tell you that so far as the Bihar situation is concerned, a number of motions have come.

I am for a call attention. I am not going to allow the adjournment motion, for the simple reason that it is a law and order matter and once you start the practice of interfering in the State administration, there will be no end. Therefore, other occasions will be found for a discussion of the matter. I do consider that it is an important matter. Either call attention or other methods will be found for discussing the matter. But if you do not even allow me to tell you what procedure I am going to adopt then it is difficult and all the time I will have to hear your voice and my voice will not be heard.

We now go to the next item

SHRI SAUGATA ROY (Barrackpore): Protection of Scheduled Castes and Harijans is a matter for the Centre. It is not a matter of law and order. It is a matter under the Union Home Ministry.

MR. SPEAKER: Mr. Jyotirmoy Bosu—call attention

12.2 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED SERIOUS CRISIS FACED BY THE TOBACCO GROWERS

SHRI JYOTIRMOY BOSU (Diamond Harbour): I call the attention of the Minister of Commerce and Civil Supplies and Cooperation to the reported serious crisis faced by the tobacco growers due to failure on the